

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.75332 of 2020
and
Service Tax Appeal No.71235 of 2013 &
Cross Objection No.76150 of 2014**

Arising out of Order-in-Appeal No.140-141/RAN/2013 dated 24.07.2013 passed
Commissioner (Appeals) of Central Excise & Service Tax, Ranchi)

Commissioner of Central Excise & Service Tax, Ranchi
C.R. Building, 5-A Main Road, Ranchi-834001

Appellant

VERSUS

M/s Kumar Traders

P.O.- Saunda Basti, Dist.-Ramgarh, Ramgarh-829133

Respondent

APPEARANCE :

Shri S.Mukhopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75147/2021
FINAL ORDER NO.75442/2021**

DATE OF E-HEARING : 11.08.2021
DATE OF DECISION : 11.08.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

3. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Miscellaneous Application for withdrawal of appeal stands disposed off. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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